[Extract from the Chd. Admn. Gaz., dated the 1st June, 2016]

CHANDIGARH ADMINISTRATION

SOCIAL WELFARE DEPARTMENT

Notification

The 17th May, 2016

No. SW2/2016/4434.—In pursuance of the provisions of sub-clause (p) of Section 2 of 'The Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act, 1995' and 'The Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Rules, 2016' the Chandigarh Administration hereby specifies, for the purpose of issuance of certificate of disability as mentioned in sub-clause (i) of the said section 2, the hospitals and institutions mentioned in column 3 of the table given below, as "medical authorities" for the type of disability mentioned in column 2 thereof and further directs that the medical officer of the hospital/institution as mentioned in col. 4 shall be authorized to sign the disability certificate on behalf of the medical authority.

Sr. No.	1 1	Name of the Institution	Hospital/Institution which is being specified as the "Medical authority" for the purpose of the disability mentioned in Col 2	Medical Officer working in the Hospital/Institution mentioned in col. 3 who would be competent to disability
1	2	3	4	5
1	Obvious Disability on form II	GMSH-16	GMSH-16, Civil Hospital Manimajra and Block Hospital, Sector 22	i. Medical Superintendent at GMSH-16
	 Locomotors Disability by way only amputation or compete permanent paralysis of limbs 	GMCH-32	GMCH, Sector 32,	ii. SMO i/c or a Senior Doctor authorized by an order of DH&FW M.S. At GMCH, Sector 32
	ii. Blindness	PGI, Chandigarh	PGI, Chandigarh	M.S. at PGI Chandigarh
	Multiple Disability on Form II	GMSH, Sector16	GMSH-16	A Medical Board as specified by a DH&FW
		GMCH-32	GMCH, Sector 32,	headed by a senior specialist, and consisting
		PGI, Chandigarh	PGI Chandigarh	of Doctors with Post graduate degree in the disciplines dealing with relevant disabilities

Sr. No.	Type of Disability	Name of the Institution	Hospital/Institution which is being specified as the "Medical authority" for the purpose of the disability mentioned in Col 2	Medical Officer working in the Hospital/Institution mentioned in col. 3 who would be competent to disability
1	2	3	4	5
3	Single Disbility on Form IV (Disabilitie not mentioned at SN 1 & 2 above)	S	GMSH-16, Civil Hospital Manimajra and Block Hospital, Sector 22 having specialists and necessary measurement/ assessment/evaluation facilities in relevant fields (e.g. audiometric, optometric and other testing facilities	SMO/MO/I/c having post graduate degree in the discipline dealing with the relevant disability with minimum 3 years of services duly authorized by the Head of the institution i.e. DH&FW/ MS/SMO/I/c.
	-	GMCH-32	GMCH, Sector 32	
		PGI Chandigarh	PGI Chandigarh	

- Note.—(i) For 3 types of disability certificates, hospitals as mentioned in Col. 3 above have been notified as medical authority. In the event of non-availability of the concerned specialist in a particular health institution mentioned in Col. 3, the SMO/MO incharge of that health institution would refer the applicant to the nearest health institutions where such specialist/ facilities are available.
 - (ii) Likewise, if a hospital mentioned in col. 3 above does not have he requisite assessment facilities for various disabilities, the head of such hospitals may utilized the facilities available in the hospitals of the Health Department in a nearby place in the district or refer the case to the Medical Hospital for testing facilities. The Medical Hospital where such cases can be referred is :---

Govt. Multi Specialty Hospital, Sector 16, Chandigarh.

(iii) List of all medical certificate issued by any of the above authority shall be submitted to the Director Social Welfare, Chandigarh Administration for record.

BHAWANA GARG

Secretary Social Welfare, Chandigarh Administration.

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